

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION No. 1129
(TO BE ANSWERED ON 22.11.2019)**

PRESS AND REGISTRATION OF BOOKS ACT, 1867

1129. SHRI MANISH TEWARI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the status of the proposed amendments to the Press and Registration of Books Act, 1867 as proposed for amendment in 2013 and then again in 2017;
- (b) whether the 2017 draft of the bill contain penal provisions to check the menace of paid news as were incorporated in the 2013 draft and if so, the details thereof; and
- (c) whether the influential sections of the media industry have a problem with the provisions to check paid news in the Draft amendment bill and if so, the details thereof, indicating the objections/ representations received in this regard?

ANSWER

**MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE;
MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
{SHRI PRAKASH JAVADEKAR}**

(a) to (c) Press and Registration of Books and Publications (PRBP) Bill, 2011 was introduced in Lok Sabha to replace the existing Press and Registration of Books (PRB) Act, 1867. The Bill lapsed on conclusion of the 15th Lok Sabha in May, 2014.
